

ASSAM URBAN AREAS TENANCY BILL

*1377. **Shri K. P. Tripathi:** Will the Minister of Home Affairs be pleased to refer to the reply to starred question No. 795 asked on the 9th December, 1953 and state:

(a) whether the meeting between the representatives of Assam Government and the Government of India with regard to the Assam Urban Areas Tenancy Bill has since taken place; and

(b) if so, what was the decision at the meeting?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) No final decision has been arrived at. But the matter is under further examination by the Government of India in the light of the discussions that took place.

Shri K. P. Tripathi: Am I to understand that no decision at all was taken at the meeting?

Shri Datar: I may point out to the hon. Member that a Minister from Assam had come and there was a discussion regarding the objections that we had raised. Now there has been an agreement, but the Assam Government, or the Minister concerned, desires that we might draft a Bill. We have requested the Law Ministry to draft the Bill. That will be sent to the Assam Government.

Shri K. P. Tripathi: May I know how long it will take to draft the Bill and send it?

Shri Datar: We propose to do it as early as possible—say, in the course of a month.

Shri K. P. Tripathi: May I know for how long this matter has been pending with the Government of India—three or four years?

Shri Datar: No, it has been pending for the last four or five months.

Shri K. P. Tripathi: Are Government aware of the great feeling which obtains in Assam with regard to this Bill?

Shri Datar: Government are aware of the urgency of the Bill. Therefore, they are taking all steps to expedite this.

COMPENSATION TO DEPENDENTS OF CAPT. NAM JOSHI

*1378. **Shri T. B. Vittal Rao:** Will the Minister of Defence be pleased to state the total amount of compensation paid to the dependents of late Capt. Nam Joshi who was killed in the air crash at Bangalore during December 1953?

The Deputy Minister of Defence (Sardar Majithia): The total amount payable by the Hindustan Aircraft Ltd., to the legal heirs of late Captain Namjoshi is Rs. 59,389 which includes Insurance compensation of Rs. 50,000. The amount will be paid on receipt of a succession certificate or other appropriate documents which Mrs. Namjoshi has been requested by the Company to furnish.

Shri T. B. Vittal Rao: In view of the services rendered by the late Captain Namjoshi in the development of aircraft carrier, as also in the training of pilots, do Government propose to pay anything extra?

Sardar Majithia: I am not aware of the development of aircraft carrier.

So far as the training of pilots is concerned, he was a Pilot Instructor under Civil Aviation and the Defence Ministry has nothing to do with it. He entered the service of the Hindustan Aircraft—which as the House knows is again a public limited company—only about a year ago. It was actually on the 19th June 1952 that he entered the service of that company. In view of this and in view of the insurance compensation of Rs. 50,000 the premium for which was paid by the Hindustan Aircraft we consider it adequate compensation.

ARMED FORCES RECRUITING ORGANISATION

*1379. **Sardar Hukam Singh:** (a) Will the Minister of Defence be pleased to state which Head Offices and Sub-Offices were closed in the re-organisation of the Recruiting Organisation of the Army during 1953-54?